

(24)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No. 296/97

Date of Order: 19.3.97

BETWEEN :

Smt. Vijaya Kumari

.. Applicant.

AND

1. The Commandant,
Air Force Academy,
Hyderabad.

2. Commanding Officer,
14, Air Force Hospital,
Hyderabad.

3. Air Officer Commanding-in-Chief,
Headquarters : Training Command,
IAF, Bangalore.

4. Chief of the Air Staff
Air Head Quarters : (Vayu Bhavan)
New Delhi-11.

.. Respondents.

- - -

Counsel for the Applicant

.. Mr.J.M. Naidu

Counsel for the Respondents

.. Mr.V.Rajeswara Rao

- - -

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

- - -

JUDGEMENT

1. Oral order as per Hon'ble Shri B.S. Jai Parameshwar, M(J)) (

- - -

Heard Mr.J.M.Naidu, learned counsel for the applicant and Mr.V.Rajeswara Rao, learned standing counsel for the respondents.

2. The respondents after initiating disciplinary proceedings by their order No. 14 AFH/PF/56/PC, dt. 24.10.96 imposed the penalty of withholding of increment of pay for a period of two years without cumulative effect.

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3. The impugned order is an appealable order. The applicant ~~has to~~ ^{then} exhaust all the remedies available to her before approaching this Tribunal. Hence we direct the applicant, if she ^{is} so advised, to submit an appeal to the competent authority with all available contentions within one month from today and ^{within the stipulated period,} in case such an appeal is received, the appellate authority shall consider the appeal in accordance with the rules on merits.

4. With these observations the OA is disposed of at the admission stage itself. No costs.


(B.S. JAI-PARAMESHWAR)

Member (Judl.)

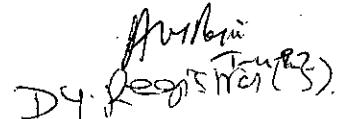
19.3.97


(R. RANGARAJAN)

Member (Admn.)

Dated : 19th March, 1997

(Dictated in Open Court)


D.Y. Regd. No. 123

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Copy to:-

1. The Commandant, Air Force Academny, Hyderabad.
2. Commanding Officer, 14, Air Force Hospital, Hyd.
3. Air Officer Commanding in chief, Headquarters, Training Command, IAF, Bangalore.
4. Chief of the Air Staff, Air Head Quarters(Vayu Bhavan), New Delhi.
5. One copy to Sri. J.M.Naidu, advocate, CAT, Hyd.
6. One copy to Sri. V.Rajeswara Rao, Addl. CGSC, CAT, Hyd.
7. One copy to Deputy Registrar(A), CAT, Hyd.
8. One spare copy.

Rsm/-

25/4/97

AS

TYPED BY
COMPIRED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S. SAI PARMESHWAR:
M(J)

DATED: 19/3/97

ORDER/JUDGEMENT

R.A./C.P/M.A. No.

D.A. NO.

19
296/97

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED
DISPOSED OF WITH DIRECTIONS
DISMISSED
DISMISSED AS WITHDRAWN
ORDERED/REJECTED
NO ORDER AS TO COSTS.

II COURT

YLKR

A/w estm of DA
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केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal
DEPT/DESPATCH

16 APR 1997 *Notary*

हैदराबाद अधिकारण
HYDERABAD BENCH